

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2602
TO BE ANSWERED ON- 09.03.2026

Rehabilitation of Tribals

2602. SHRI RAJKUMAR ROAT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of people displaced so far due to Tiger Project in the country, State, project and year-wise;
- (b) whether the tribal community has suffered maximum displacement, if so, the details of tribals displaced under the Tiger Project;
- (c) the number of displaced tribal families compensated properly under the said project;
- (d) the details of location where they have been rehabilitated, State-wise; and project-wise;
- (e) the details of families who have been displaced twice in their lifetime, State-wise; and
- (f) whether the consent of the Gram Sabha has been obtained from the affected Gram Panchayats under Panchayats (Extension to Scheduled Areas) Act, 1996 for all the Tiger Projects in the country and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (f) There has been no displacement of people in the country due to implementation of tiger conservation projects. Tiger Reserves are managed under parameters that prioritize both ecological protection and community rights. As enshrined in the provision made under section 38 V (5) of the Wildlife (Protection) Act, 1972, the Government of India prescribes a policy of voluntary village relocation, wherein free and informed prior consent of the Gram Sabha is taken and due diligence is exercised by the States in harmony with the voluntariness enshrined in the said Act read with the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006, wherein incentivized packages are available for the voluntary village relocation from the core areas (Critical Tiger Habitat) of Tiger Reserves.

The successful implementation of the above provisions has resulted in greater access and exposure of the people to enhanced socio-economic opportunities while creating an inviolate space for tigers and wildlife.

The status of voluntary village relocation from tiger reserves, as reported by the States is at **Annexure-I**.

Annexure-I**ANNEXURE REFERRED TO IN REPLY TO PARTS (a), (b), (c), (d), (e) & (f) OF THE LOK SABHA UNSTARRED QUESTION NO. 2602 ON REHABILITATION OF TRIBALS DUE FOR REPLY ON 09/03/2026**

Status of voluntary village relocation from tiger reserves, as reported by the States (as on 3.3.2026)

S. No	State	Village in Core/Critical Tiger Habitat	Villages relocated	Remaining villages	Families in Core / Critical Tiger Habitat	Families relocated	Remaining families
1	Andhra Pradesh	17	0	17	4700	0	4700
2	Arunachal Pradesh	8	0	8	450	0	450
3	Assam	8	0	8	1268	0	1268
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	174	6	168	12156	249	11907
6	Jharkhand	35	2	33	2575	138	2437
7	Karnataka	113	28	85	6991	1648	5343
8	Kerala	0	0	0	0	0	0
9	Madhya Pradesh	239	167	72	31251	14914	16337
10	Maharashtra	83	65	18	13432	8672	4760
11	Mizoram	2	1	1	463	452	11
12	Odisha	10	6	4	490	328	162
13	Rajasthan	119	14	105	17276	3376	13900
14	Tamil Nadu	64	6	58	4777	588	4189
15	Telangana	98	0	98	3250	0	3250
16	Uttar Pradesh	16	0	16	3296	0	3296
17	Uttarakhand	3	1	2	1704	1591	113
18	West Bengal	14	2	12	3597	242	3355
	Total	1003	298	705	107676	32198	75478
